UTTAR PRADESH SHASAN SANSTHAGAT VITTA, KAR EVAM NIBANDHAN ANUBHAG-2

In pursuance of the provisions of clause (3) of Anicle 348 of the Constitution, the Governor is pleased to order the publication of following English translation of notification no. KA.NI.-2-1413/XI-9(114)/12-U.P.Act.-5-2008-Order-(47)-2017 dated September 27, 2017:

NOTIFICATION

No.- KA.NI.-2-1413/XI-9(114)/12-U.P.Act.-5-2008-Order-(47)-2017 Lucknow::Dated:: September 27, 2017

WHEREAS the State Government is satisfied that it is expedient so to do in public interest;

Now, therefore, in exercise of the powers under clause (c) of section 7 read with section 74 of the Uttar Pradesh Value Added Tax Act, 2008 (U.P.Act no. 5 of 2008), the Governor is pleased to direct that no tax shall be levied under the said Act on turnover of sale of Aviation Turbine Fuel (Duty paid) or Aviation Turbine Fuel (Bonded), to the following, against eligibility certificate issued by the Director Civil Aviation, Government of Uttar Pradesh:-

- (i) for the period of one year from the date of operation as per provisions of para 7.1 of Civil Aviation Promotion Policy of Uttar Pradesh, 2017- on all new flights connecting a non-RCS Airport in Uttar Pradesh to non-RCS Airports in Uttar Pradesh or outside Uttar Pradesh, commencing after 1st April, 2017;
- (ii) for the period of ten years from the date of operation as per provisions of para 8.5.2 of Civil Aviation Promotion Policy of Uttar Pradesh, 2017- on all flights originating from or terminating at an RCS Airport in Uttar Pradesh under the Regional Connectivity Scheme (RCS) of Government of India, commencing after 1st April, 2017.

(Rajendra Kumar Tiwari) Apar Mukhya Sachiv.

By order.